

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) to (c) Government has taken multifaceted steps to restore peace and create conditions conducive to normalisation and the restoration of the democratic institutions in the State of Jammu and Kashmir. As a part of this, focussed attempts have been and continue to be made to reactivate the civil administration, increase its morale and fully revive its normal activities; restore the confidence of the people in the administration; strengthen the grievances redressal mechanisms; and bring in greater accountability at all levels of the administration; towards this end the position is being closely and continuously reviewed and necessary steps are being taken from time to time as may be required.

#### **Stipend to junior lawyers**

2294. SHRI R. MARGABANDU: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any proposal to pay stipend of Rs. 500/- to junior lawyers upto five years from the date of enrolment; and

(b) whether Government are intending to legislate Apprenticeship Act?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) The Bar Council of India is finalising a scheme of training to new entrants to the legal profession for a period of one year.

#### **New AIMS set up by CSIR**

2295. DR. GOPALRAO VITHALRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether Council of Scientific & Industrial Research has set new mottos of achievements from 1st July, 1995;

(b) if so, the details thereof;

(c) whether the CSIR has undertaken some programmes to achieve its mottos;

(d) if so, details thereof sectorwise and if not, the reasons for announcing new mottos; and

(e) what amount will be required to achieve these mottos?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b) CSIR in response to the changing national and international economic, trade, industrial and intellectual property environments, is placing greater emphasis on user/market driven R&D so as to derive a greater part of its expenditure from sources outside the Government.

(c) and (d) Some of the important measures/programmes initiated are: (i) involving industry and other stakeholders in project formulation; (ii) setting up business development and marketing group in each laboratory; (iii) enhancing the value of intellectual property generated through patenting and other measures; and (iv) introducing monetary incentives to motivate staff to undertake externally funded R&D consultancy and other work, etc.

(e) Since these are the policy initiatives for which suitable mechanisms would require to be evolved, it may be difficult to project an expenditure at this stage; nevertheless, the funds required for implementing these programmes would be met by CSIR from within its resources.